

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 291/Asr/2018
Assessment Year: 2006-07

M/s Darshan Bricks Co.
C/o M/s Hotel Sagar,
Bathinda

[PAN: AAefd 8793R]
(Appellant)

Vs. The Asstt. Commissioner of
Income Tax, Circle-1, Bathinda

(Respondent)

I.T.A. No. 514/Asr/2018
Assessment Year: 2006-07

M/s Darshan Bricks Co.
C/o M/s Hotel Sagar,
Bathinda

[PAN: AAefd 8793R]
(Appellant)

Vs. The Commissioner of Income
Tax, Circle-1, Bathinda

(Respondent)

I.T.A. No. 513/Asr/2018
Assessment Year: 2014-15

Sh. Harish Garg
Prop. M/s Darshan & Sons
C/o M/s Hotel Sagar, G.T.
Road, Bathinda

[PAN: ABUPG 3285G]
(Appellant)

Vs. The Deputy Commissioner of
Income Tax, Circle-1, Bathinda

(Respondent)

Appellant by : Sh. P. N. Arora, Adv.
Respondent by: Sh. Satbir Singh, Sr. DR

Date of Hearing: 23.02.2022
Date of Pronouncement: 25.02.2022

ORDER

Per Dr. M. L. Meena, AM:

These appeals have been filed by the Assessee against the impugned order dated 23.03.2018, 28.08.2018 & 14.08.2018 passed by Ld. Commissioner of Income Tax (Appeals), Bathinda, in respect of the Assessment Years 2006-07 & 2014-15.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of these appeals vide application dated 19.02.2022 stating therein that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.

5. In the result, the appeals filed by the assesseees are dismissed as withdrawn.

Order pronounced in the open court on 25.02.2022

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

Date: 25.02.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order